

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA Nos.196/2017, 219/2017 & 29/2018

IN

**CP (IB) No. 30/Chd/Pb/2017
(Admitted matter)**

In the matter of:

F.M. Hammerle Textiles Ltd. ... Applicant/Corporate-Debtor

Present: Mr. Amit Bansal, Advocate in CA Nos.196/2017 and 29/2018 for applicants with Mr. Jayant Goel, CA.
Mr. Rishi Sehgal, Advocate in CA No.219/2017 for the Resolution Professional, applicant.
Mr. G.P. Madaan, Advocate, for Interim Resolution Professional.
Mr. Mohan Lal Jain, Interim Resolution Professional, in person.

CA No.219/2017

Learned counsel for the applicant submits that the application filed for seeking extension was not to attribute any malafides on the part of Interim Resolution Professional. The learned counsel seeks and is permitted to withdraw the assertions levelled against the conduct of Mr. Mohan Lal Jain, the Interim Resolution Professional. The period of 90 days for completion of the resolution process has been extended on the basis of the resolution of the Committee of Creditors. In view of the above, the issue with regard to the notice to the Interim Resolution Professional stands closed and is discharged, and nothing remains to have any discussion on the counter filed by the Interim Resolution Professional. The CA stands disposed of.

CA No.196/2017

The learned counsel for the Interim Resolution Professional submits that reply by the Resolution Professional has not been filed

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though he was directed to file reply at least seven days before the date fixed. The Resolution Professional is not even present. Mr. Rishi Sehgal, Advocate representing the Resolution Professional seeks a week's time to file reply. List the matter on 23.02.2018 and ₹10,000/- (Rupees ten thousand only) as costs is imposed for non-compliance of the directions to be paid of the applicant. The reply be filed within ten days with copy advance to the counsel opposite.

CA No.29/2018

Notice of this application to the Resolution Professional and Mr. Rishi Sehgal, Advocate who is representing the Resolution Professional in CA Nos.196/2017 and 219/2017 fixed for today, accepts notice of the application. Copy of the application has been handed over to the learned counsel for Resolution Professional. Reply to the application be filed at least a week before the date fixed with copy advance to the counsel opposite.

In the meanwhile, the Resolution Professional shall issue notices of meetings of Committee of Creditors to Mr. Josef Hahnl as well as Mr. Jayant Goel, Chartered Accountant who is stated to be the alternate Director and authorised by Mr. Josef Hahnl to attend the meetings.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

January 30, 2018
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